

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/567(MB)2023

IN THE MATTER OF

M/s. Parag Packaging A Registered
Partnership Firm through its Partner
Shri Paresh Thakkar

VS

Kate Food Industries Private Limited
Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Surekha Yadav (PH)
For the Respondent: Adv. Arti Ansal (VC)

ORDER

The Ld. Counsel for the Petitioner has placed on record the Consent Terms dated 04.04.2024 and in view of the same she wishes to withdraw the present petition.

In view of the request made and in view of the Consent Terms, the present Company Petition is **disposed of as withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)